

- (iii) Memorandum of Understanding between the Government of India (Ministry of Communications) and the Mahanagar Telephone Nigam Limited for the year 2002-2003. [Placed in Library. See No. L.T. 5638/02]

Notification of the Ministry of Agriculture

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : Sir, I lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Cooperation) Notification G.S.R. No. 236 (E) dated 28th March, 2002 declaring the Fertiliser (Control) Order, 1985 as special order for the purpose of summary trial under the said Act. [Placed in Library. See No. L.T. 5678/02]

SHRI N.R. DASARI: Sir, I had raised...

MR. CHAIRMAN: I have not admitted it.

MESSAGE FROM THE LOK SABHA

**THE CABLE TELEVISION NETWORKS (REGULATION) AMENDMENT
BILL, 2002**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Cable Television Networks (Regulation) Amendment Bill, 2002, as passed by Lok Sabha at its sitting held on the 15th May, 2002."

Sir, I lay a copy of the Bill on the Table.

STATEMENTS OF STANDING COMMITTEE ON RAILWAYS

DR. ARUN KUMAR SARMA (Assam): Sir, I lay on the Table a copy (in English and Hindi) of the Statements showing Action taken by Government on the recommendations contained in Chapter I and final